



2025:DHC:5280



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 03.07.2025***

+ **C.R.P. 179/2025, CM APPL. 36677/2025**

YOGESH KUMAR GUPTA

.....Petitioner

Through: Mr. Yudhvir Singh Chauhan, Adv.  
alongwith Petitioner in-person.

versus

BOBBY GOREJA

.....Respondent

Through: Mr. R.K. Dhawan, Ms. Nisha  
Dhawan, Mr. Pawan Karan Deo, Mr.  
Naman Kr. Thakur, Advs. with  
Respondent in-person

**CORAM:**

**HON'BLE MS. JUSTICE TARA VITASTA GANJU**

**TARA VITASTA GANJU, J.: (Oral)**

1. The Petitioner and the Respondent are physically present before the Court today.
2. Learned Counsel for the parties, on instruction from the parties, submit that the parties have resolved the dispute amicably.
3. Learned Counsel for the Petitioner submits that the Petitioner has agreed to vacate the premises i.e. Shop No.3, A-2/49, Krishna Nagar, Delhi-110051 [hereinafter referred to as 'subject premises'] on or before 25.10.2025.
4. In view thereof, let an Undertaking by way of an Affidavit be filed by the Petitioner, within a period of one week undertaking that:
  - (i) The Petitioner shall hand over the vacant physical possession of the



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premises i.e., Shop No.3, A-2/49, Krishna Nagar, Delhi-110051 [hereinafter referred to as “subject premises”].

- (ii) The vacant, physical and peaceful possession of the subject premises will be handed over by the Petitioner to the Respondent on or before 25.10.2025;
- (iii) The Petitioner undertakes and confirms that the entire subject premises is under his occupation and control;
- (iv) The Petitioner will pay all the utility bills such as electricity and water and any other dues, for the subject premises till the date of handing over of the vacant, physical and peaceful possession thereof;
- (v) The Petitioner undertakes that he will not create any third-party rights or part with possession of the subject premises and that he shall not damage the subject premises in any manner whatsoever prior to its vacation;
- (vi) The Petitioner shall remain bound by the Undertaking.

5. An advance copy of the Undertaking shall be served on the Respondent and learned Counsel for the Respondent.

6. The Petition is disposed of in the foregoing terms.

7. List the matter for compliance on 17.07.2025 at the end of the Supplementary List.

8. The parties will act based on the digitally signed copy of the order.

**TARA VITASTA GANJU, J**

**JULY 3, 2025/jn**

*Click here to check corrigendum, if any*